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Title : Recent CBI raid at Calicut International Airport.

SHRIMATI P. SATHEEDEVI (BADAGARA): Thank you, Sir. I am drawing the kind attention of the House about the exploitation of passengers at International Airport at Calicut, Kerala by a racket functioning inclusive of high officials of Customs Department with the connivance and involvement of some big-shots having connections with some big political leaders[R19]. This fact was revealed by the recent CBI raids held at the airport during the last month.

It is reported in the Media that a Customs Inspector was caught red-handed with an unauthorised amount of Rs. 1,14,000/- and was taken to custody. As per newspaper reports, this racket is headed by a person nicknamed as the 'Airport Finance Minister'. Whenever any flight lands in the international airport, money, worth lakhs of rupees, and materials are being squeezed by the said gang from the poor passengers who are returning to their homes after long years of hard work in the Gulf countries. It is reported that the racket is having connection with different categories of airport employees and also the intelligence wing.

The reports also say that the racket is working mainly at the air cargo section, duty free shop of ITDC and the export and import sections in the airport for the unauthorised dealings of money, valuable articles and even drugs and foreign liquor for the last several years. Moreover, this is likely to encourage terrorist activities and could endanger national security as well.

In fact, these incidents have tarnished the image of the Customs Department and the Intelligence Wing among the general public. So, I would like to urge upon the Government of India that they may be pleased to initiate a detailed enquiry into this matter and find out the big shots behind this loot.

MR. SPEAKER: Shri J. M. Aaron Rashid -- Not present.

Now, hon. Members, we all have decided that initially those hon. Members who have not given notice earlier this week, those hon. Members will be allowed first. Those who have already raised matters during the week, their turn will come later, if there is time. I am calling the names of those Members first who have not been given opportunities earlier. I will try to cover as many names as possible. Therefore, please have little patience and then I shall try to accommodate all the hon. Members because I want more matters to be raised.

You have already raised another matter and so your turn will come later. There is no question of denying anybody. Let us follow some procedure.